

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

STARRED QUESTION NO:29  
ANSWERED ON:24.11.2005  
LEAKAGE OF CLASSIFIED INFORMATION  
Murmu Shri Hemlal;Pathak Shri Brajesh

**Will the Minister of DEFENCE be pleased to state:**

- (a) Whether any Board of Inquiry has been constituted to enquire into the case of leakage of classified information from Naval war room;
- (b) if so, the details thereof;
- (c) whether the Board of Inquiry has since submitted its report to the Government;
- (d) if so, the action taken by the Government against the officials found guilty; and
- (e) the steps taken to check recurrence of such incidents?

**Answer**

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

(a) to (d): A Board of Inquiry (BOI) was constituted to enquire into the matter of leakage of classified information from the Naval war room. In the Inquiry report, it was established that there had been a leakage of information, primarily of commercial value to unauthorised persons. The three officers, who were severely indicted by the BOI for the leakage of this information, have since been dismissed from service.

(e) A number of policy letters and guidelines are already in place to ensure security of information stored in computers. Re-configuration of Local Area Network in the Directorate of Naval Operations has been undertaken with an aim to limit the number of users and to limit access by way of authorization; and introduction of access control passwords. Measures are also instituted to monitor the usage of the network by Naval personnel authorized to hold sensitive information.